

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:226
ANSWERED ON:06.07.2004
AYODHYA DISPUTE
Singh Shri Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have taken any initiative for solving the Ayodhya dispute in Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether the Government is contemplating to hold a round table conference of Hindus, Muslims, the State Government, Jurists and religious leaders;
- (d) if so, by when;
- (e) whether the Government is taking any initiative for disposal of all the cases related to the long pending Ayodhya dispute in various courts of the country and especially in the Supreme Court of India; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL)

(a),(b),(c),(d) & (f): Four title suits relating to the Ram Janam Bhoomi-Babri Masjid Dispute at Ayodhya are pending before the Lucknow Bench of Allahabad High Court. Government of India is not a party to any of these suits. However, Government of India filed an application before the Lucknow Bench of Allahabad High Court in March, 2002 for the speedy disposal of these cases. The court accepted the request of the Government of India and as per court's order dated 20.3.2002, day to day hearing in the title suits has started from 1.4.2002.

The Government is of the view that the Ayodhya dispute can be resolved either through mutual agreement among all the parties concerned which must in turn receive legal sanction or through a verdict of the judiciary. Government will facilitate all attempts to find an amicable resolution of the dispute.